

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 215
IB-186(ND)2024

IN THE MATTER OF:

Devender Kumar Aggarwal

... **Applicant/Petitioner**

Under Section: 94 of IBC Code, 2016

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Mohit Chaudhary, Adv. Prakhar Mithal

For the Respondent :

For the Objector : Adv. Praduman Rai, Adv. Anshul Tulsian, Adv.
Raj Kumar Tulsian

**For the Proposed
Creditor** : Adv. Rohit Goel

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The Ld. Counsels appearing for the Creditors mentioned in Table D, E, F, H, M, O and X submitted that he has already filed his objection opposing the admission of the captioned application. Ld. Counsel appearing for the Applicant submitted that he has also preferred the rejoinder/response to the objection. Nevertheless, neither the objection nor the rejoinder thereto are reflected on the DMS. The Ld. Counsels appearing for the parties shall ensure that same is uploaded on DMS within one week from today. The Ld. Counsel appearing for the Creditor mentioned in Table-U is present in person and submitted that he has not yet received the copy of the petition. Mr. Mittal, Ld. Counsel appearing for the Applicant undertake to make a copy of the petition available to said creditors during the course of the day. The said creditor namely, Mr. Rohit Goel would have liberty to file reply/objection to the petition within two weeks from the date of supply of the copy of the petition.

List on 25.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)